

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:201

ANSWERED ON:31.07.2017

MoU between ESIC and DGFASLI

Gavit Dr. Heena Vijaykumar;Mahadik Shri Dhananjay Bhimrao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a Memorandum of Understanding (MoU) has been signed between Employees' State Insurance Corporation (ESIC) and Directorate General Factory Advice Service and Labour Institutes (DGFASLI) for collaboration in the field of occupational health and prevention of occupational injuries and diseases;
- (b) if so, the details thereof along with the main objective/purpose of the MoU;
- (c) whether doctors and para-medical staff etc. and the beneficiaries of ESI Scheme will largely be benefited by the special activities and training modules of DGFASLI;
- (d) if so, the details thereof; and
- (e) the other steps taken by the Government for providing social security for the workers across the country?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)

(a) to (e): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 201 FOR 31.07.2017 BY SHRI DHANANJAY MAHADIK AND DR. HEENA VIJAYKUMAR GAVIT REGARDING MoU BETWEEN ESIC AND DGFASLI.

(a) & (b): Yes, Madam. A Memorandum of Understanding (MoU) has been signed between Employees' State Insurance Corporation (ESIC) and Directorate General Factory Advice Service and Labour Institutes (DGFASLI) on 11.07.2017 for collaborating in the field of occupational health and to reduce the occurrence of work related injuries and diseases.

(c) & (d): Yes. It has been envisaged under the MoU that ESIC shall provide scientific and technical support to the projects in the field of occupational health. The DGFASLI equipped with the team of professionals in the area of Occupational Safety, Occupational Medicine, Ergonomics, Hygiene, Physiology and Psychology will work along with the super-speciality team of doctors of ESIC at various locations for improving the occupational and clinical aspects of wellbeing of the workers.

(e): The Ministry of Labour & Employment is committed for the social security of the labour force in the country. The major steps taken by the Ministry in this regard are:

i) The Maternity Benefit (Amendment) Act, 2017 has been amended. This ensures increased Maternity Benefit from 12 weeks to 26 weeks for two surviving children and 12 weeks for more than two children, Commissioning Mothers and Adopting Mothers.

ii) Both the EPFO and ESIC have launched special schemes which aims to enroll left out employees, including contractual, casual and temporary workers.

iii) Benefits under Employees' Deposit Linked Insurance Scheme, 1976 has been increased from Rs.3.60 lakhs to Rs.6.00 lakh.

iv) Universal Account Number (UAN) has been made compulsory and online credit system introduced.

v) Wage ceiling for coverage under ESI Act, 1948 has been increased from Rs. 15,000/- to Rs.21,000/- w.e.f. 1st January, 2017.

vi) ESIC 2.0 initiatives on digitization of health records, online availability of medical reports, Abhiyaan Indradhanush, Tele-Medicine facility and Geo-tagging of ESIC hospitals etc.

vii) Expansion of ESIC to cover complete districts in all 393 districts where these clusters are located. 325 districts already covered fully.
